



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग पाच-अ

वर्ष ३, अंक ९(४)]

शुक्रवार, मार्च ३१, २०१७/चैत्र १०, शके १९३९

[पृष्ठ ३, किंमत : रुपये ३६.००

असाधारण क्रमांक २१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके (इंग्रजी अनुवाद)

### MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill Which was introduced in the Maharashtra Legislative Council on the 31st March 2017 is published under Rule 113 of the Maharashtra Legislative Council Rules :—

### L. C. BILL No. III OF 2017.

#### A BILL

*to provide for payment of pension to Agriculturists, Landless Labourers and Rural Artisans in the State of Maharashtra.*

WHEREAS, it is expedient to provide for payment of Agriculturists, Landless Labourers and Rural Artisans in the State of Maharashtra ; It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Agriculturists, Landless Labourers and Rural Artisans' Pension Act, 2017.

Short title, extend and commencement.

(2) It extends to the whole of the State of Maharashtra.

(3) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Definitions.

**2.** In this act, unless the context otherwise requires,—

(a) “Agriculturist” means a person whose occupation is agriculture and who is engaged in the agricultural operations in the State of Maharashtra.

(b) “Rural Artisan” means a individual who is engaged in any activity of rural development relating to cottage and village industry, handicrafts, weaving or other rural crafts.

(c) “Landless Labourers” means a person who does not have his own agriculture land, who receives wages for working in the land of landlord or for performing agriculture related works.

To whom the Act shall apply.

**3.** This act shall apply to agriculturists, Landless labourers, rural artisans who have been residing within the State of Maharashtra for continuous period of atleast five years immediately preceding the date of application for pension.

Payment of Pension.

**4.** There Shall be a monthly pension of Three Thousand Rupees paid out of the Consolidated Fund of the State, to every agriculturist, Landless labourer and rural artisan who has, attained to age of Fifty-five years and has applied for it.

**5.** Under this Act, any of the following persons shall be disqualified for receipt of pension :—

(a) A person whose care is taken by any of the Institution taking care of old, ill and disable persons ;

(b) A person whose family member is in the service of Government/ Semi-Government of Constitutional Corporations.

Power to make rules.

**6.** (1) The State Government may, subject to the condition of previous publication in the *Official Gazette*, make rules for carrying into effect the provisions of this act.

(2) Every rule made under this Act shall be laid as soon as may be after it is made before each house of the State Legislature while it is in session for a total period of thirty days, which may be comprised in one session or in two successive sessions and if before the expiry of the session in which it is so laid or the session immediately following both houses agree in making any modification in the rule or both houses agree that the rule should not be made, the rule shall, from the date of publication of a notification in the *Official Gazette*, of such decision have effect only in such modified form or be of no effect, as the case may be, so however, that any such modifications or annulment shall be without prejudice to the validity of anything done or omitted to be done, under the rule.

STATEMENT OF OBJECTS AND REASONS.

Fifty five percent people in Maharashtra stay in rural areas. Every village consists of Agriculturists, Rural Artisans and Landless Laboures who are having inadequate means of livelihood. These people perform physical hardwork, but after certain age, it is not possible for them to perform such hardwork. They are not able to do any savings for their old-age out of their meager earnings. In their old-age, they have to face many hardships. Many of them live life half starved. Considering their service towards society and nation, this class of people deserves some financial assistance from state during their old-age.

Hence, this Bill.

**Vidhan Bhavan :**

Mumbai.

Dated 1st March 2017.

RAMHARI RUPANWAR,

Member-in-Charge.

**Vidhan Bhavan :**

Mumbai.

Dated the 31st March 2017.

DR. ANANT KALSE,

Principal Secretary,

Maharashtra Legislative Council.